

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/2502/2024 C.P. (IB)/4108(MB)2019

**IN THE MATTER OF**

Reliance AIF Management Company Limited and others ... Petitioner

Vs

Bharucha And Motivala Infrastructure Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 21.05.2024**

CORAM:

SHRI K. R. SAJI KUMAR  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

---

**ORDER**

Adjourned to **07.06.2024** for further consideration.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
K. R. SAJI KUMAR  
Member(Judicial)

/Ziyaul/